

undertake new measures for empowerment of SC and ST in the country;

(b) if so, the details thereof;

(c) whether the Government also propose to set up a commission to review programmes and policies for SC and ST developments; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) Keeping in view the existing Acts, programmes and schemes being implemented for empowerment of Scheduled Castes and Scheduled Tribes, there is no proposal to undertake any new measures in this regard.

(c) and (d) The National Commission for Scheduled Castes and Scheduled Tribes is already in existence under Article 338 of the Constitution to undertake these activities.

False Claim against Biotechnology Research

149. SHRI BALASAHEB VIKHE PATIL : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether it is a fact that two prominent N.G.Os have described as 'false' the claims of the scientists of Department of Biotechnology and the Indian Council of Agricultural Research that Monsanto's "BT cotton" would improve yield and reduce the use of pesticide and control "boll worm", as reported in the 'Business Standard' dated January 19, 1999;

(b) whether these N.G.Os have also alleged that "illegal" or 'surreptitious' trials on Monsanto cotton were taking place even before official permission was given;

(c) if so, the reaction of the Government in this regard; and

(d) the factual position in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Sir, the statements made by the two NGOs as reported in Business Standard are not based on the scientific data. Presently only research field trials have been conducted using BT cotton by M/s. Maharashtra Hybrid Seeds Co. Ltd. (MAHYCO), Mumbai in 40 locations to generate experimental data. The purpose of the experiments was to find out answers to the extent of pollen escape, stability of the transgenic trait in the transformed plants, morphological differences in any over the non-transgenic plants and the aggressiveness of the

transgenic plants. The data indicated that the pollen flow or out crossing with non-Bt plants is maximum distance of 2 meters and Bt cotton plants do not differ in morphological characters and other aspects with non-Bt plants. The Bt cotton was not toxic to goats on long term feeding. The allergenicity studies conducted on Brown Norway Rats also showed no threat arising from Bt cotton. The pooled preliminary data averaged over all locations indicated yield increase from 37% to 60% when compared with individual Bt versus non-Bt versions. The mean yield performance of all Bt hybrids was 40% higher in comparison to mean performance of all non-Bt hybrids. As Bt cotton does not provide protection against sucking insects, need based sprayings were undertaken to control Aphids, Jassids and Whitefly.

(b) to (d) The Bt cotton trials in the country conducted by M/s Maharashtra Hybrid Seeds Company, Mumbai, were started after the permissions were accorded to the company. The Review Committee on Genetic Manipulation and an Expert Monitoring Committee have reviewed in detail the progress of all scientific experiments.

Survey on the Crimes against SCs/STs

150. SHRI RAM NARAIN MEENA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have conducted any survey regarding excesses, rape and other crimes against the SCs/STs during the last three years, State-wise;

(b) if so, the details thereof;

(c) the percentage number of conviction cases filed/disposed of in the Courts, State-wise during the said period; and

(d) the remedial steps taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Available information in regard to incidence of crime and also of rape in particular against Scheduled Castes/Scheduled Tribes during the years 1996, 1997 and 1998 is given in the enclosed statements I and II.

(c) The conviction rate of the cases under the PCR Act and the SC/ST (Prevention of Atrocities) Act, 1989 during the years 1996 and 1997 is given in the enclosed statement-III.

(d) 'Police' and 'Public Order' are State subjects as per provisions contained in the Seventh Schedule to the Constitution of India and, as such, the registration, investigation, detection of crime as well as its prevention are essentially the responsibility of the State Governments. The Central Government

has, however, been advising the State Governments, from time to time, to give more focussed attention for improving administration of Criminal Justice System

to ensure prevention of atrocities against the Scheduled Castes, Scheduled Tribes and other vulnerable section of the society.

Statement-I

Incidence of Rape and Other Crimes Committed against Scheduled Caste

S.No.	State/UT	Total Incidence of crime against scheduled caste			Incidence of Rape against scheduled caste			Other Incidence of crime against scheduled caste			Fig. for 1998 are upto the month of
		1996	1997	1998	1996	1997	1998	1996	1997	1998	
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	1629	1880	1530	50	59	46	1579	1821	1484	October
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	October
3.	Assam	0	0	0	0	0	0	0	0	0	October
4.	Bihar	810	710	N.A.	27	20	N.A.	783	690	N.A.	N.A.
5.	Goa	1	2	2	0	0	0	1	2	2	November
6.	Gujarat	1764	1831	1720	15	21	18	1749	1810	1702	November
7.	Haryana	63	93	146	11	12	21	52	81	125	November
8.	Himachal Pradesh	66	61	56	11	3	7	55	58	49	November
9.	Jammu & Kashmir	17	8	13	0	2	0	17	6	13	October
10.	Karnataka	1089	1227	1024	6	5	9	1083	1222	1015	November
11.	Kerala	640	755	690	29	76	74	611	679	616	November
12.	Madhya Pradesh	4075	4269	3650	271	315	254	3804	3954	3396	November
13.	Maharashtra	1352	831	683	48	35	37	1304	796	646	
14.	Manipur	0	0	0	0	0	0	0	0	0	November
15.	Meghalaya	0	0	0	0	0	0	0	0	0	August
16.	Mizoram	0	0	0	0	0	0	0	0	0	November
17.	Nagaland	0	0	0	0	0	0	0	0	0	
18.	Orissa	486	678	522	8	15	17	478	663	505	August
19.	Punjab	12	11	23	3	3	4	9	8	19	
20.	Rajasthan	6623	5624	5275	127	158	130	6496	5466	5145	November
21.	Sikkim	14	18	2	0	2	1	14	16	1	November
22.	Tamil Nadu	1812	1403	1719	19	9	3	1793	1394	1716	November
23.	Tripura	0	0	0	0	0	0	0	0	0	
24.	Uttar Pradesh	10963	500	5508	324	302	202	10639	8194	5306	October
25.	West Bengal	0	0	0	0	0	0	0	0	0	November
Total (States)		31416	27901	22563	949	1037	823	30467	26864	21740	
26.	A&N Islands	0	0	0	0	0	0	0	0	0	
27.	Chandigarh	0	1	0	0	0	0	0	1	0	

1	2	3	4	5	6	7	8	9	10	11	12
28.	D&N Haveli	0	0	0	0	0	0	0	0	0	
29.	Daman & Diu	0	0	0	0	0	0	0	0	0	November
30.	Delhi	11	19	11	0	0	0	11	19	11	
31.	Lakshadweep	0	0	0	0	0	0	0	0	0	
32.	Pondicherry	13	23	10	0	0	0	13	23	10	
Total (UTs)		24	43	21	0	0	0	24	43	21	
		31440	27944	22584	949	1037	823	30491	26907	21761	

Statement-II*Incidence of Rape and Other Crimes Committed against Scheduled Tribe*

S.No.	State/UT	Total Incidence of crime against scheduled Tribe			Incidence of Rape against scheduled Tribe			Other Incidence of crime against scheduled Tribe			Fig. for 1998 are upto the month of
		1996	1997	1998	1996	1997	1998	1996	1997	1998	
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	252	236	314	13	15	31	239	221	283	October
2.	Arunachal Pradesh	5	0	0	0	0	0	5	0	0	October
3.	Assam	0	0	0	0	0	0	0	0	0	October
4.	Bihar	190	158	N.A.	12	4	N.A.	178	154	N.A.	N.A.
5.	Goa	0	0	1	0	0	0	0	0	1	November
6.	Gujarat	369	384	370	15	19	24	354	365	346	November
7.	Haryana	1	5	28	0	1	0	1	4	28	November
8.	Himachal Pradesh	3	1	1	1	0	0	2	1	1	November
9.	Jammu & Kashmir	6	11	0	0	2	0	6	9	0	October
10.	Karnataka	180	78	67	4	1	1	176	77	66	November
11.	Kerala	122	139	129	11	22	20	111	117	109	November
12.	Madhya Pradesh	1466	1400	1471	166	180	204	1300	1220	1267	November
13.	Maharashtra	337	189	153	34	16	11	303	173	142	
14.	Manipur	0	0	0	0	0	0	0	0	0	November
15.	Meghalaya	1	13	0	0	0	0	1	13	0	August
16.	Mizoram	0	0	0	0	0	0	0	0	0	November
17.	Nagaland	0	0	0	0	0	0	0	0	0	
18.	Orissa	179	238	192	7	10	4	172	228	188	August
19.	Punjab	1	0	2	1	0	0	0	0	2	

1	2	3	4	5	6	7	8	9	10	11	12
20.	Rajasthan	1393	1445	1061	41	41	28	1352	1404	1033	November
21.	Sikkim	46	31	32	1	0	0	45	31	32	November
22.	Tamil Nadu	85	227	27	0	2	0	85	225	27	November
23.	Tripura	0	0	0	0	0	0	0	0	0	
24.	Uttar Pradesh	336	86	97	8	1	4	328	85	93	October
25.	West Bengal	0	0	0	0	0	0	0	0	0	November
Total (States)		4972	4641	3945	314	314	327	4658	4327	3618	
26.	A&N Islands	0	2	0	0	1	0	0	1	0	
27.	Chandigarh	0	0	0	0	0	0	0	0	0	
28.	D&N Haveli	1	1	1	0	0	0	1	1	1	
29.	Daman & Diu	0	0	0	0	0	0	0	0	0	November
30.	Delhi	0	0	0	0	0	0	0	0	0	
31.	Lakshadweep	0	0	0	0	0	0	0	0	0	
32.	Pondicherry	0	0	4	0	0	0	0	0	4	
Total (UTs)		1	3	5	0	1	0	1	2	5	
Total (All-India)		4973	4644	3950	314	315	327	4659	4329	3623	

Statement-III

Conviction Rate of PCR Act and SC/ST (P) of Atrocities Act during 1996 and 1997

S.No.	State/UT	PCR Act		SC/ST (P) of Atrocities Act	
		1996	1997	1996	1997
1	2	3	4	5	6
1.	Andhra Pradesh	15.77	14.22	18.73	25.36
2.	Arunachal Pradesh	-	-	-	-
3.	Assam	-	-	-	-
4.	Bihar	53.49	58.82	40.00	26.88
5.	Goa	100.00	-	-	-
6.	Gujarat	3.20	5.13	8.39	10.19
7.	Haryana	-	-	-	-
8.	Himachal Pradesh	16.67	.00	.00	41.11
9.	Jammu & Kashmir	50.00	.00	-	.00
10.	Karnataka	1.85	.28	2.40	.67

1	2	3	4	5	6
11.	Kerala	66.67	.00	18.75	5.81
12.	Madhya Pradesh	25.41	40.57	26.57	31.66
13.	Maharashtra	4.19	5.66	5.96	7.02
14.	Manipur	-	-	-	-
15.	Meghalaya	-	-	-	-
16.	Mizoram	-	-	-	-
17.	Nagaland	-	-	-	-
18.	Orissa	.00	.00	7.25	6.25
19.	Punjab	-	-	-	-
20.	Rajasthan	19.64	79.17	29.59	25.92
21.	Sikkim	-	-	-	-
22.	Tamil Nadu	24.43	10.45	16.35	14.47
23.	Tripura	-	-	-	-
24.	Uttar Pradesh	57.57	75.32	55.75	44.04
25.	West Bengal	-	-	-	-
Total (States)		24.02	27.05	38.14	31.42
26.	A&N Islands	-	-	-	-
27.	Chandigarh	-	-	-	.00
28.	D&N Haveli	-	-	-	-
29.	Daman & Diu	-	-	N.A.	N.A.
30.	Delhi	-	-	50.00	100.00
31.	Lakshadweep	-	-	-	-
32.	Pondicherry	11.11	63.64	-	-
Total (UTs)		11.11	63.64	50.00	50.00
Total (All-India)		23.93	27.21	38.14	31.43

Source: Crime in India Data.

Note: 1. Figures for 1997 are provisional.
2. NA Stands for Not Available.

[Translation]

Hostels and Schools for SC/ST

151. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the efforts made by the Government and Voluntary Organization to construst hostels and setup schools for SC/STs children State-wise;

(b) the criteria adopted by the Government for the implementation of the said schemes;

(c) the amount spent by the Government for the said schemes in each State;

(d) the number of such hostels and schools, State-wise; and

(e) the number of schools and hostels proposed to be constructed and repaired under the said schemes by the Government during the current year 1999, State-wise?